

plete nonsense. We are not a nation of beggars so that we do research on any subject just because we are given money. It is outrageous. We are not going on begging for research projects. If at all it has ever happened, it will not happen at least as long as I am the Minister of Health. No project will be allowed unless I am convinced that it is in our national interest. This gentleman is not the Director of Health Services now. It may be his personal view. But to say that we are not interested in the results of the research because it is being paid for is an outrage and I strongly repudiate that.

Unfortunately, every time the debate comes up on the Demands for Grants, I am guillotined. I would like nothing better than to have more time, to get advantage of the views of the hon. Members and, if at any time, time can be found for a debate on any aspect, I will not only not oppose it but I will welcome it and support it.

13.37 hrs.

COMMITTEE OF PRIVILEGES  
TENTH REPORT

DR. HENRY AUSTIN (Ernakulam):  
I beg to present the Tenth Report of the Committee of Privileges.

13.37½ hrs.

UNIVERSITY OF HYDERABAD BILL.

THE MINISTER OF EDUCATION,  
SOCIAL WELFARE AND CULTURE  
(PROF. S. NURUL HASAN): Sir, I beg to move for leave to introduce a Bill to establish and incorporate a teaching University in the State of Andhra Pradesh and to provide for matters connected therewith or incidental thereto.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to establish and incorporate a teaching University in the State of Andhra Pradesh and to pro-

vide for matters connected therewith or incidental thereto"

The motion was adopted.

PROF. S. NURUL HASAN, I introduce the Bill.

13.38. hrs.

MATTERS UNDER RULE 377

(1) REPORTED ATROCITIES ON HARIJANS  
IN A VILLAGE IN MADHYA PRADESH

SHRI K. S. CHAVDA (Patan): Sir, I am thankful to you for permitting me to raise this very important and urgent matter under rule 377.

I am raising a shameful, barbaric and inhuman incident of repression on harijans at Bhadoli ka Pura, Ambah District, Madhya Pradesh. The General Secretary of the Bharatiya Harijan Adivasi Yuvak Sangh, Madhya Pradesh, has circulated a printed letter where he gives all the details. On 12th June 1974 some Thakurs and other caste Hindus in a gathering decided to crush these harijans completely. On 13th July 1974 the matter was reported to the police. The Dy. S. P., Ambah and S. O. along with four constables rush to the said village. Instead of controlling the notorious mob and protecting the harijans, they joined hands with Thakurs and allowed them free hand to loot the whole village. Within no time the belongings including ornaments and cash of villagers were snatched away and other properties were destroyed ruthlessly. The entire village was set on fire in the presence of police force. The widow of Kalyan Singh, Smt. Bithla Bai, running away with her belongings, was caught and thrown into the fire. She was burnt alive.

The entire village has been burnt into ashes and the Harijan inhabitants of the said village are still left without shelter and protection. It has been brought to notice that such harijans of nearby villages who render some help to the affected hari-

jans have been warned that they will be taken to task and they will be ruined I say that the hon Home Minister should make a statement on this

**SHRI JYOTIRMOY BOSU** (Diamond Harbour) : This is a very serious matter. The Minister should make the statement today. A harijan woman was burnt alive

**SHRI K. S CHAVDA**: This is a very serious matter. Once again, I say, the Home Minister, **SHRI Dikshit Ji**, should make a statement on this as early as possible

Secondly, I have given a Call Attention regarding what recently happened in Ahmedabad..

**MR SPEAKER**: I allowed him only this.

**SHRI K S CHAVDA**: I request you to please ask the Home Minister to make a statement on that as early as possible

**MR SPEAKER** Yes.

(ii) ISSU OF ORDINANCES BY THE GOVERNMENT OF BIHAR

श्री मधु लिखये (बांका) आज मैं मदन के मामले एक महत्वपूर्ण मसौदा सवाल रखना चाहता हूँ। मेरे खयाल में एक अर्थ से बिहार राज्य और दूसरे राज्यों में भी यह होता होगा लेकिन मुझे इसकी निश्चिन्ता जानकारी नहीं है—विधान की धारा 213 के तहत जो अध्यादेश जारी किए जाते हैं उनके बारे में अक्सर ऐसा होता है कि उनको विधान सभा और विधान परिषद् के सामने रख कर विधायकों के रूप में अधिनियम या एक्ट के रूप में पास करवाने के बजाय लैप्स होने दिया जाता है। कभी विधान सभा या विधान परिषद् के सामने ये नहीं आते हैं। लैप्स होने के बाद जब विधान मंडल की बैठक स्थगित हो जाती है तो उन अधिनियमों को फिर से जारी किया जाता, रीइश्यू किया जाता है। लगातार ऐसा इन

अध्यादेशों के बारे में हुआ है। इस सिलसिले में गृहमंत्री श्री राम निवास मिश्रा से मैंने बात की है और उन्होंने मुझे कहा है कि कोई दफा बिहार—सरकार को हम लोग लिख चुके हैं और हमने कहा है कि संविधान की मर्यादा के विपरीत यह है और आपके ऐसा नहीं करना चाहिये लेकिन बिहार की सरकार बिल्कुल नहीं मुन रही है।

दो तीन संवैधानिक बातें आपके मामले में रखा चाहता हूँ। क्या अब समय नहीं आया है कि यह मदन इन मामलों पर अपनी तबज्जह दे और संविधान की जो धाराय है उनका पालन राज्य सरकार से करावाए ? 213 धारा है और अपने यहां 123 हूँ जो तकरीबन उमी की तरह है, थोड़ा बहुत फर्क है। लेकिन अध्यादेशों के लिए एक स्थिति का होना जरूरी हो जाता है। इस में लिखा हुआ है :

213 (1) If at any time, except when the Legislative Assembly of a State is in session, or where there is a Legislative Council in a State, except when both Houses of the Legislature are in session, the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action, he may promulgate such Ordinances as the circumstances appear to him to require"

इसमें एक शर्त है कि अगर राज्यपाल की यह राय है कि इस मामले में तत्काल कार्रवाई करनी चाहिये और विधान मंडल की बैठक नहीं चल रही है तो वह अध्यादेश जारी करता है। दमिंडाएंट ऐक्शन का यह मतलब है कि पहले मोके पर, पहला अवसर मिलने ही विधान मंडल के सामने यह अध्यादेश विधायकों के रूप में आना चाहिये और विधान मंडल के द्वारा इसकी पुष्टि होनी चाहिये। हमारे यहां भी केन्द्र के द्वारा अध्यादेश जारी किये जाते हैं।